

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.410/2021
(SWP No.1127/2013)

Monday, this the 28th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

All J & K VLWS Association
Through Bashir Ahmad Mir, age 55 years
s/o Ghulam Ahmad Mir
r/o Bumhama, Kupwara

..Applicant

(*Nemo* for applicant)

VERSUS

1. State of Jammu & Kashmir through
Secretary to Government,
General Administration Department,
Civil Secretariat, Srinagar/Jammu
2. Commissioner/Secretary to Government
Rural Development Department,
Civil Secretariat, Srinagar/Jammu
3. Director,
Rural Development Department,
Kashmir Srinagar
4. Director,
Rural Development Department, Jammu
5. B.D.O. (HQ)
Rural Development Department, Kashmir
6. Project Officer Wage Employment,
(ACD) (AII)
c/o Directorate of Rural Development Kashmir

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:



The applicant is Association of Jammu & Kashmir Village Level Workers (VLWs). The Jammu & Kashmir Rural Development (Subordinate) Service Recruitment Rules, 2007 provide for promotion to the post of Panchayat Inspector G-II / Plantation Ranger. 75% posts are required to be filled from general seniority of VLWs/MPWs in the grade of Rs.4000-6000.

2. The Rural Development Department issued a communication dated 06.04.2013 to all the Departments to send the details of seniority of VLWs and MPWs. The applicant filed SWP No.1127/2013 before the Hon'ble High Court of Jammu & Kashmir, challenging the communication dated 06.04.2013 by raising several grounds. According to the applicant, the Committee was constituted on a representation made by certain employees and before any final decision was taken, the particulars of the seniority were called for to effect the promotions. The Hon'ble High Court passed an interim order dated 20.06.2013, staying the further steps in pursuance of the communication dated 06.04.2013.



3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.410/2021.

4. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

5. The SWP was filed way back in the year 2013 by an Association alone, without there being even a single member thereof. An interim order was also passed by the Hon'ble High Court. We are of the view that the SWP in this form is not maintainable and no individual grievance was raised. At any rate, the process was stayed by the Hon'ble High Court.

6. We, therefore, dismiss the T.A., leaving it open to the respondents to take necessary steps for promotion to the post of Panchayat Inspector G-II / Plantation Ranger. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 28, 2021
/sunil/maya/dsn/sd/